

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No.L-1/10/2000-CERC

Dated: 14th October 2009

PUBLIC NOTICE

Subject: Draft Regulations for prescribing rates, charges and Terms and Conditions for use of intervening transmission facilities.

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has made draft regulations prescribing the rates, charges and terms and conditions for use of intervening transmission facilities. The draft regulations along with an explanatory memorandum are annexed to this notice and can also be downloaded.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 15.11.2009.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalising these regulations.

Sd/=
(Alok Kumar)
Secretary